

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/856 /2005 - EX[DB]

Date 07/05/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. MEERUT II
OPP. SAHEED PARK (NEAR ASHOK KI LAT) DELHI
ROAD, MEERUT (UP)
C.C.E. MEERUT II

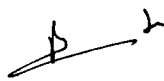
Appellant

Vs

Respondent

M/S CENTURY LAMINATING CO. LTD.

I am directed to transmit herewith a certified copy of Final order No. 272/ 2010 - EX ~~1992~~ EX[DB] dated 29-4-10
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S CENTURY LAMINATING CO. LTD.

AHHEJA HAPUR DIETT. GHAZIABAD

2. Adv. / Consult

NONE

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Harvana)

13 Office Copy

14 Guard file


Assistant Registrar
(Excise Appeal Branch)

15. Tax India Online.Com (P) Ltd.

Unit No.1, 2nd Floor, Vasant Aracade, Nelson Mandela Road,
Vasant Kunj, New Delhi-70

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R. K. Puram, New Delhi
COURT-III

Date of hearing/decision: **27.4.2010**

Excise Appeal No. 856 of 2005-Ex.

[Arising out of order-in-Appeal No. 310-CE/MRT-II/2004 dated 8.12.2004 passed by the Commissioner (Appeals), Customs & Central Excise, Meerut-II]

For approval and signature:

Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Shri D.N. Panda, Judicial Member

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	yes
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether Their Lordships wish to see the fair copy of the Order?	seen
4	Whether Order is to be circulated to the Departmental authorities?	yes

CCE, Meerut-II

Appellant

Vs.

M/s Century Laminating Co. Ltd.

Respondent

Appearance:

Appeared for the Appellant - Shri Amresh Jain, DR

Appeared for the Respondent - None

Coram: Hon'ble Dr. Chhitaranjan Satapathy, Technical Member
Hon'ble Shri D.N. Panda, Judicial Member

Final Order No. 272/10-Ex

Per Dr. Chittaranjan Satapathy

The respondents are not present. There is also no adjournment request.

2. Heard the Id. DR who states that the lower appellate authority had passed the order in violation of the principles of natural justice. Hence, we are of the view that the matter should be re-decided by the original authority after giving an adequate opportunity of hearing to the respondents and following the principles of natural justice. The appeal is disposed with the above direction.

(Dictated & pronounced in open Court)

(DR. CHITTARANJAN SATAPATHY)
TECHNICAL MEMBER

(D.N. PANDA)
JUDICIAL MEMBER

RM